

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/1179/2020

This the 27th day of April, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR.DINESH SHARMA, MEMBER (A)

Kounsar Jabeen aged 32 years, D/ Fayaz Ahmad Qari, R/o Kargil District
(Kargil).

.....Applicant

(Advocate:- Mr. Asif Ahmad Bhat-**Not Present**)

Versus

1. State of J&K through Commr/Secretary to Govt. (PHE) Department Civil Sectt.
Jammu/Srinagar and 3 ors.

.....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G.)

ORDER

ORAL

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

Despite sending the link to the learned counsel for the applicants for joining the video conference and the case being listed in the regular cause list, nobody has joined the video conference on behalf of the applicant.

2. On the last several listed dates i.e., 16.09.2020, 30.03.2021 and 12.04.2021, nobody has joined the video conference on behalf of the applicant and the case was finally fixed for appearance of applicant for today i.e., 27.04.2021.

3. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non appearance of applicant.

(DINESH SHARMA)
MEMBER (A)

Arun

(RAKESH SAGAR JAIN)
MEMBER (J)